



IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.02

CA-18/2023 IA-2367/2023

In

IB-900(ND)/2020

IN THE MATTER OF:

P.R rolling Mills Pvt. Ltd.

..... Operational Creditor/Applicant

Versus

M/s. Hema Enginerring Industries Ltd

..... Corporate Debtor/Respondent

AND

IN THE MATTER OF:

M. Ranjitham,

Proprietor of M/s. Sri Lakshmi Srinivas Enterprises

.... Appellant/Stakeholder-Creditor

Versus

Mr. Vikas Garg

Liquidator for M/s Hema Engineering Industries Ltd.

.... Respondent/ Liquidator

SECTION

U/s 9 IBC code 2016

Order pronounced on 16.06.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Order pronounced in open court vide separate sheets.

CA-18/2023 & IA-2367/2023 are **allowed**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)



**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI (COURT-III)**

Order under Section 42 of the Insolvency & Bankruptcy Code 2016 read
with Rule 11 of the National Company Law Tribunal Rules, 2016.

CA-18/2023IA-2367/2023
In
IB-900/ND/2020

IN THE MATTER OF:-

P.R rolling Mills Pvt. Ltd. Operational Creditor/Applicant

Versus

M/s. Hema Engineering Industries Ltd..... Corporate Debtor/Respondent
AND

IN THE MATTER OF:

M. Ranjitham,

Proprietor of M/s. Sri Lakshmi Srinivas Enterprises

.... Appellant/Stakeholder-Creditor

Versus

Mr. Vikas Garg

Liquidator for M/s Hema Engineering Industries Ltd.

.... Respondent/ Liquidator

Pronounced on:16.06.2023

CORAM:-

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

APPEARANCE:-

For the Applicant : Adv. M A Chinnasamy, Adv. C. Rubavathi,
Adv. M. Veeraragavan in C A No.18/20
For the Liquidator : Mr. Vishal Ganda, Ms. Akanksha Mathur,
Ms. Tanya Hasija, Ms. Devina Bhandari, Advs.



ORDER

PER: BACHU VENKAT BALARAM DAS, MEMBER (JUDICIAL)

1. This is an appeal filed under Section 42 of the IB Code, 2016 read with Rule 11 of the NCLT Rules, 2016 filed against the decision of the Liquidator, dated 30.01.2023 rejecting the claims of M/s Shri Lakshmi Srinivas Enterprises.
2. It is submitted by the Ld. Counsel appearing for the Applicant that the Liquidator has rejected the claim filed by the Applicant on the ground of delay of 218 days in submitting the claim in Form-C.
3. We have heard the submissions of Ld. Counsel appearing for the Applicant as well as the Ld. Counsel appearing for the Liquidator. In order to meet ends of justice, we deem it appropriate to condone the delay and direct the Liquidator to reconsider the claim of Rs. 40,46,983/- as prayed for by the Applicant in accordance with law.
4. CA-18/2023 is **allowed**.

IA-2367/2023:-

This application has been filed seeking condonation of delay in filing the CA No. 18/2023. Considering the facts and circumstances of the case and to meet the ends of justice the delay is condoned and IA is **allowed**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)